## GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS)

## LOK SABHA

### **UNSTARRED QUESTION NO. 2456**

TO BE ANSWERED ON 01.08.2016

#### FOREST VILLAGES

2456. SHRI PRALHAD JOSHI:

SHRI KANWAR SINGH TANWAR:

SHRI LAXMAN GILUWA:

SHRIMATI VASANTHI M.:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of tribal dominated forest villages/habitations and their population in the country at present, State/UT-wise;
- (b) the number of such villages converted into revenue villages so far, State/UT-wise;
- (c) the steps taken/being taken by the Government to convert all the forest villages/habitations in the country into revenue villages and the time by which it is likely to be done, State/UT-wise;
- (d) whether the Government has any proposal to ensure that forest dwellers have the right to farming in the forests across the country and if so, the details thereof;
- (e) the number of persons given ownership right so far under the rules framed by the Government for settlement of tribals in the forests, State/UT-wise; and
- (f) the number of complaints received by the Government for non-transferring of ownership rights to the tribals during the last three years and the current year and the action taken by the Government thereon, State/UT-wise?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR)

- (a) The number of Forest Villages, total population in the forest villages and ST population in the Forest Villages State/UT wise is at Annexure I.
- (b) & (c) This Ministry has issued guidelines on conversion of forest villages, old habitations, unsurveyed villages etc. into revenue villages vide letter No.23011/33/2010-FRA dated 08.11.2013. Status of conversion of Forest Villages to Revenue Villages based on the information received from the State Governments is at <a href="https://example.com/Annexure-2">Annexure-2</a>.
- (d) Section 4(5) of the Forest Rights Act, 2006 provides specific safeguards against the eviction or removal of a member of forest dwelling Scheduled Tribe or other traditional forest dwellers from forest land under his occupation till the recognition and verification procedure is complete. The Right to fair Compensation and Transparency in Land Acquisition. Rehabilitation and Resettlement Act 2013 also provides special safeguards for Scheduled Tribes with regard to their land rights and livelihood.

- (e) As per the information received from various State Governments /UT Administrations upto 31<sup>st</sup> May, 2016, 17,46,338 titles (17,02,846 individual and 43,492 community) have been distributed. The State/UT-wise details is at Annexure-3.
- (f) Complaints are received from time to time regarding implementation of the Forest Rights Act, 2006. The onus of implementation of the Act lies with State/UT Governments which is an ongoing process. Hence, these complaints are referred to the respective State Government/UT Administrations for taking necessary action at their level. This Ministry constantly follows up with the concerned States/UTs and provides support by holding consultations in different parts of the county and clarify doubts whenever required. A list of complaints received and action taken by the Ministry is <u>Annexure-4</u>.

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Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 2456 for 01.08.2016 regarding "Forest Villages".

(Source: Census 2011)

Sl.		No. of	<b>Total Population</b>	ST Population
No.	State Name	Forest	in the forest	in the forest
		Villages	village	village
1	Jammu & Kashmir	41	82652	56539
2	Uttarakhand	421	187432	2538
3	Uttar Pradesh	89	44178	1523
4	Sikkim	51	3691	893
5	Assam	897	765098	329445
6	Jharkhand	14	6575	5762
7	Odisha	47	2544	2120
8	Chhattisgarh	658	217123	179423
9	Madhya Pradesh	1165	737837	635671
10	Gujarat	162	38047	29624
11	Maharashtra	73	81675	80181
12	Andhra Pradesh	3	341	341
13	Tamil Nadu	736	23125	7764
14	Andaman & Nicobar Islands	169	15693	441
	INDIA	4526	2206011	1332265

## Annexure-2

Annexure referred to in reply to part (b) & (c) of Lok Sabha Unstarred Question No. 2456 for 01.08.2016 regarding "Forest Villages".

# <u>Status of conversion of Forest Villages to Revenue Villages as per Forest Rights Act,2006</u> based on the information received from the State Governments.

S.No	Name of the	Forest village to Revenue village		
	State			
1.	Madhya Pradesh	925 Forest Villages to be converted to Revenue Villages		
2	Maharashtra	All Forest villages except for 73 Villages in Nandurbar are in the		
		process of conversion into revenue villages		
3	Chhattisgarh	421 Forest villages converted to Revenue villages		
4	West Bengal	86 Forest villages converted to Revenue villages		
5	Odisha	Recorded 22 Forest Villages and unsurveyed habitationsidentified		
		for being converted to Revenue villages		
6	Gujarat	Out of total 196 recorded forest settlement, 175 have been		
		identified for conversion to Revenue villages		
7	Uttar Pradesh	Out of total 12 recordedforest settlements, 6 have been converted to		
		Revenue Villages.		

Annexure referred to in reply to part (e) of Lok Sabha Unstarred Question No. 2456 for 01.08.2016 regarding "Forest Villages".

# State-wise details of titles distributed as on 31.5.2016

States	No. of Titles Distributed upto 31.05.2016			
	Individual	Community	Total	
Andhra Pradesh	167,263	2,107	169,370	
Assam	35,407	860	36,267	
Bihar	222	0	222	
Chhattisgarh	347,789	0	347,789	
Gujarat	73,163	3,875	77,038	
Himachal Pradesh	238	108	346	
Jharkhand	41,691	1,434	43,125	
Karnataka	8,159	144	8,303	
Kerala	24,599	0	24,599	
Madhya Pradesh	200,541	23,139	223,680	
Maharashtra	106,063	4,187	110,250	
Odisha	375,316	5,163	380,479	
Rajasthan	35,759	69	35,828	
Tamil Nadu	3,723	0	3,723	
Telangana	99,486	761	100,247	
Tripura	122,528	55	122,583	
Uttar Pradesh	17,712	843	18,555	
Uttarakhand	0	0	0	
West Bengal	43,187	747	43,934	
Total	1,702,846	43,492	1,746,338	

# **Annexure-4**

Annexure referred to in reply to part (f) of Lok Sabha Unstarred Question No. 2456 for 01.08.2016 regarding "Forest Villages".

S.No.	Name of the Complainant	Name of	Nature of Complaint	Action Taken
		concerned State		
1	Shri Basudeb Acharia, M.P., Leader CPI	Chhattisgarh	Providing patta to the tribal population under FRA, 2006.	Forwarded to State Govt. of Chhattisgarh for taking appropriate action
2	MS. Priya Pillai, Policy Advisor, Greenpeace India	Madhya Pradesh	Non-implementation of FRA in area proposed for diversion for coal mine.	Forwarded to State Govt. of MP for taking appropriate action.
3	Dr. AnandMurai, Ex. Gen. Sec. JPCC & Patron Jharkhand Adivasi Mahasabha	Jharkhand	Charter of demands of tribal of Jharkhand State.	State Government of Jharkhand is requested to take action.
4	Shri K.A. Gunasekaran, Tribal People Council, Tamil Nadu	Tamil Nadu	Non-implementation of FRA.	State Government of Tamil Nadu is requested to take action.
5	Shri R.D. Negi, Kinnaur Van Adhikaar Dharak Kissan Sangh	Himachal Pradesh	Encroachment of the forest land.	State Government of HP requested to take action.
6	Shri Digvijay Singh, Gen. Secretary, AICC	Madhya Pradesh Chhattisgarh	Demarcation of forest land and revenue land in the state.	State Government of MP and Chhattisgarh were requested to take necessary action.
7	Shri Ramesh Nandwana, Coordinator, Jangal Zameen Jan Andolan, Udaipur	Rajasthan	Related to irregularities in the implementation of FRA.	State Govt. of Rajasthan is requested to take action
8	Shri Kishore Kumar Parichha, Vice President, Odhia Kendupatra Karamchari Sangh, Odisha	Odisha	Non-implementation of FRA.	State Govt. of Odisha requested to take action.
9	Shri Anil Garg, Madhya Pradesh	Madhya Pradesh	Non-implementation of FRA.	MoEF and State Govt. of M.P. were requested to take action.
10	Ms. Archana Sivaramakrishnaan, Keystone Foundation	Karnataka	Reg. destroying the honey processing equipment by Range Forest Officer.	State Govt. of Karnataka requested to take action.
11	Shri Sudhir Mungtiwar, President, BJP Maharashtra State	Maharashtra	Decision to seek the evidence in respect of the possession of forest land by ST in Maharashtra State	State Govt. of Maharashtra is requested to take action.
12	Nikunj Garg, new Darpan Social Welfare Society, Bhopal	Madhya Pradesh	Wrongly stating of De-notified Forest Land which falls under the scope of FRA, 2006.	State Govt. of Madhya Pradesh requested for appropriate action.
13	Sangmitra Dubey, Vasundhara, Bhubaneswar	Odisha	Plantation being carried out on forest land recognized under FRA	State Govt. of Odisha requested for appropriate action.
14.	Sh. Karam Ram, Vill. Sirsi, Post and Distt. Hazaribagh, Jharkhand	Jharkhand	For providing Patta of of 2.05 acres	State Govt. of Jharkhand is requested for appropriate action.
15	Sh. Muktilal Ekka and others of vill. Kantapali, Distt. Sundargarh, Odisha	Odihas	Regarding rejection of claims under FRA	State Govt. of Odisha requested for appropriate action.
16	Villagers of Village Gond Binapal, Distt. Kanker, Chhattisgarh	Chhattisgarh	Non taking decision on the community rights claims	State Govt. of Chhattisgarh requested for appropriate action.
17	Villagers of Village Aturbeda, Distt. Kanker, Chhattisgarh	Chhattisgarh	Non taking decision on the community rights claims	State Govt. of Chhattisgarh requested for appropriate action.

18	Villagers of village Peepala, Distt. Pali,	Rajasthan	Non taking decision on claims submitted under FRA	State Govt. of Rajasthan requested for appropriate
19	Rajasthan  71 representations of different villagers of Ratlam Distt. of Madhya Pradesh	Madhya Pradesh	Regarding disposing off of long pending claims and objections under FRA	action.  State Govt. of Madhya Pradesh requested for appropriate action.
20	Villagers of Village Ishramtnada, Teh. and Distt. Khandava, M.P.	Madhya Pradesh	Rejection of claims under FRA by Block and Distt. Committee	State Govt. of Madhya Pradesh requested for appropriate action.
21	Kamal Kumar, President Forest Right Committee, Karnarthu, Village Fatahar, Distt. Kangra, H.P.	Himachal Pd.	Non transfer of land for village development	State Govt. of Himachal Pradesh requested for appropriate action.
22	Sh. Muktilal Ekka, Village Badgaon, Odisha	Odisha	Allotment of land under FRA	State Govt. of Odisha requested for appropriate action.
23	Villagers of village Khorari Teh. Majhgaon, Distt. Satna, M.P.	Madhya Pd.	Non-disposing of FRA claims	State Govt. of Madhya Pradesh requested for appropriate action.
24	President, Van Adhikar Samiti, Vill. Rajgarh, Distt. Sivani	Madhya Pd.	For disposing of individual FRA claims	State Govt. of Madhya Pradesh requested for appropriate action.
25	Sh. Pushpanjali Satpathy, vill. Patrapalli, Distt. Jharsuguda, Odisha	Odisha	Non receipt of community right under FRA	State Govt. of Odisha requested for appropriate action.
26	Sh. Umeshwar Singh, Coordinator, Hasdeo Arnaya Bachao Simiti, Distt. Korba, Chhattisgarh	Chhattisgarh	Regarding rejection of community claims of village Ghjatbari, Distt. Sarguja	State Govt. of Chhattisgarh requested for appropriate action.
27	Sh. Ghathya, Vill. Sarai, Distt. Khandva, M.P.	Madhya Pradesh	Rejection of individual claims	State Govt. of Madhya Pradesh requested for appropriate action.
28	Sh. Jedu Singh Netam, Gondwana Mahasabha, Ditt. Balaghat, M.P.	Madhya Pradesh	Reg. approving the Divine Land as a community right.	State Govt. of Madhya Pradesh requested for appropriate action.
29	65 applications from different villagers of Ratlam Distt. of M.P.	Madhya Pradesh	Regarding disposing off of long pending claims and objections under FRA	State Govt. of Madhya Pradesh requested for appropriate action.

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